

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (S) No. 3330 of 2019

Birendra Kumar Bimal

... **Petitioner**

Versus

The State of Jharkhand & Ors.

... **Respondents**

**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)**

For the Petitioner : Mr. Uday Prakash, Advocate

For the State : Mrs. Neelam Tiwary, Sr. SC

For the Resp. No. 2 : Mr. Amit Kumar Verma, Advocate

09/ 06.09.2021 At the very outset, drawing the attention of the Court towards counter-affidavit filed by the respondent-State, learned counsel for the respondent-State submits that the grievance of the petitioner has already been redressed and amount for which he is entitled for has already been paid to the petitioner.

However, the same has been disputed by learned counsel for the petitioner.

On the request of learned counsel for the petitioner, list this case after three weeks for filing rejoinder.

(Dr. S.N. Pathak, J.)

Kunal/-